

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 104
(IB)-1030(PB)/2019

IN THE MATTER OF:

Skillar Enterprises India Pvt. Ltd. Applicant/petitioner
Vs.
Knowledge Podium Systems Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 08.05.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

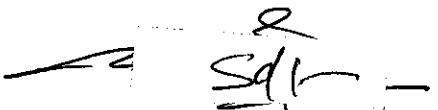
For the Petitioner(s) Mr. Puneet Singh Bindra & Mr. Madhavan Srivastav,
Adv.
For the Respondent Mr. Prashant Jain & Mr. Vijay Nair, Adv.

ORDER

Ld. Counsel for the respondent undertakes to file vakalatnama, resolution and reply be filed within two weeks with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List for arguments on 30.05.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)